

Cr. Case 8397/2019
STATE Vs. JUGESH @ YOGI
000588 /2019 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 12.01.2021.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 5335/2019
STATE Vs. AJAY KUMAR
394 /2018 (Punjabi Bagh)

29.09.2020

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 12.01.2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 4790/2019
STATE Vs. BHAGIRATH
706 /2018 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. H. L. Rai and Sh. Avinash Kumar, ld. Counsels for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 12.01.2021.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 2344/2018
STATE Vs. RAHUL
69 /2018 (Punjabi Bagh)

29.09.2020

Present: Ld. APP for the State.

Sh. Yogesh Kumar Solanki, Ld. Counsel for accused Saleem.

In view of overall circumstances and in the interest of justice, be
put up for purpose fixed on 12.01.2021.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

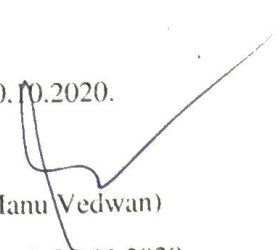
Ct. Cases 1791/2020
SACHIN VIJ Vs. SHARDA VIJ
/2020 (Rajouri Garden)

29.09.2020

Present: Sh. Meena Jha, ld. Counsel for the complainant is present through Cisco webex meet application.

Heard. Perused the file.

Let ATR be called from the concerned SHO for 20.10.2020.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 1439/2020
STATE Vs. AFGAN (w/ MONU
31156 /2019 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however the same could not be received back due to Covid-19. In the interest of justice, be put up for purpose fixed on 12.01.2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Ct. Cases 1791/2020
SACHIN VIJ Vs. SHARDA VIJ
/2020 (Rajouri Garden)

29.09.2020

Present: Sh. Meena Jha, Id. Counsel for the complainant is present through Cisco webex meet application.

Heard. Perused the file.

Let ATR be called from the concerned SHO for 20.10.2020.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 8973/2019
STATE Vs. PARIKRSHNA @ MEENU
400 /2018 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused persons however the same could not be received back due to Covid-19. In the interest of justice, be put up for purpose fixed on 12.01.2021.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 7822/2019
STATE Vs. DIVYANSHU ARORA
279 /2018 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Satish Chaudhary, ld. Counsel for the accused.

In the interest of justice and at request, be put up for purpose fixed on 12.01.2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 1311/2019
STATE VS. HARJEET @ BHUIYAN
26008 /2018 (Punjab Bagh)

29.09.2020

The present case was earlier adjourned en-block on 14.07.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. S. C. Verma, Ld. LAC for accused Harjeet.

Sh. Sanni Garg, Id. Counsel for accused.

In the interest of justice and at request, be put up for purpose fixed on 12.01.2021.



(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 6475/2017
STATE Vs. UNTRACE
707 /2015 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. S. K. Saha, Id. Counsel for the complainant.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 12.01.2021.



(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 4661/2017
STATE Vs. ASHOK S/O SHER SINGH
1166 /2015 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 07.07.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused Rakesh in person.

Accused Ashok absent.

In view of overall circumstances and in the interest of justice, previous order be complied afresh for 12.01.2020.



(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 143PB/2013
73227/2016
STATE Vs. CANCELLATION
24 /2013 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Gagan Minocha, Ld. Counsel for complainant.

In view of overall circumstances and in the interest of justice, let previous order be complied afresh for 12.01.2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

FIR No.495/17

u/s 389/384/120B/34 IPC

PS Punjabi Bagh

S/v Harish Tiwari

29.09.2020

An application for extension of interim bail of 45 days u/s 437 Cr.P.C. is moved on behalf of accused Harish Tiwari.

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

Let notice of application be issued to the ld. Counsel for the complainant.

At request, be put up on 30.09.2020.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

FIR No.715/2020

u/s 25 Arms Act

PS Punjabi Bagh

S/v Sarwan Kumar @ Puri

29.09.2020

Present: Ld. APP for the State.

Sh. Rahul Verma, Ld. Remand Advocate for the accused / applicant Sarwan Kumar @ Puri.

An application for grant of bail is moved on behalf of accused / applicant Sarwan Kumar @ Puri.

It is submitted by ld. Counsel for the accused / applicant that accused is innocent and has been falsely implicated in the present case. Accused in JC since 21-08-2020. It is also submitted that accused is ready to abide by the terms of bail.

Ld. APP for the State has opposed the bail application submitting that accused is also involved in other heinous offences in other cases and may tamper with the evidence if released on bail. It is further submitted that accused is a habitual offender and may abscond if released and his bail may not be allowed.

Heard and perused the reply of IO.

Considering the aforesaid present facts and circumstances of the case including various involvements of the accused and gravity of the offences and the fact that matter is at a nascent stage, no ground is made out to release the accused / applicant Sarwan Kumar @ Puri on bail at this stage. Hence, bail application is dismissed. Copy of order be given dasti to ld. Counsel through whatsapp.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 114PB/2012
67572/2016
STATE Vs. SANTOSH SHARMA
128 /2009 (Punjabi Bagh)

28.09.2020

The present case was earlier adjourned en-block on 18.05.2020 for 28.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Accused Santosh Sharma in person
Sh. S. C. Sharma, son of the complainant
Sh. P. K. Bedi, Id. Counsel for accused J. C. Tyagi.
Accused Surrender in person.

It is requested by all the parties present to give some more time for purpose fixed. In the interest of justice, no adverse order passed and at request of all present before court, be put up for purpose fixed on 17.11.2020.

(Manu Vedwan)
MM-01 West/THC-Delhi
28.09.2020

Cr. Case 4803/2020
STATE Vs. GAUTAM @ SUNIL
00573 /2020 (Punjabi Bagh)

28.09.2020

Present: Ld. APP for the State.

Accused is stated to be in JC.

Copy of charge sheet be supplied to the accused through jail
superintendent concerned.

Be put up for further proceedings on 12.10.2020.

(Manu Vedwan)
MM-01(West)/THC:Delhi
28.09.2020

Cr. Case 4804/2020
STATE Vs. AMIR QURESHI
00122 /2020 (Punjabi Bagh)

28.09.2020

Present: Ld. APP for the State.

Accused is stated to be in JC.

Copy of charge sheet be supplied to the accused through jail
superintendent concerned.

Be put up for further proceedings on 12.10.2020.

(Manu Vedwan)

MM-01(West)/THC:Delhi

28.09.2020

FIR No.709/2020

u/s 393/34 IPC

PS Punjabi Bagh

State Vs. Ajay Pal @ Jai Pal

29.09.2020

Present: Ld. APP for the State.

Ld. Counsel for the accused connected through Cisco Webex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused Ajay Pal @ Jai Pal. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused and he is in JC since 16.08.2020. It is also submitted that alleged recovery has already been effected and accused is no more required any custodial interrogation. It is submitted that accused belongs to a good family and ready to abide by the terms of the bail.

Ld. APP for the State has opposed the bail application submitting that accused was caught red handed and may tamper with the evidence if released on bail.

Heard. Perused. Considering the submissions made and the fact that recovery has already been effected, accused / applicant is no more required for any custodial interrogation, accordingly, accused Ajay Pal @ Jai Pal is granted to bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to Ld. Counsel through whatsapp.

(MANU VEDWAN)

MM-01(West)/THC:Delhi:29.09.2020

Cr. Case 7450/2019
STATE Vs. RANJEET SINGH @ BILLA
369 /2019 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-01-2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 6297/2019
STATE Vs. ANUJ @ CHINTU
239 /2019 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 9819/2018
STATE Vs. BALBIR KAUR
530 /2018 (Tilak Nagar)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Ct. Cases 11938/2018
NEETA GULATI Vs. DIMPLE DAWRA
/2018 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 5941/2018
STATE Vs. NAMANPREET SINGH JOLLY
310 /2018 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Deepak Mehra, Id. Counsel for the complainant Vishnu.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 4426/2018
STATE Vs. GOPAL SINGH
13668 /2018 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 07.07.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Sanni Garg, Ld. LAC for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 2250/2018
STATE Vs. KAILASH BANSAL
408 /2017 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 14.07.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Kshitiz Ahlawat for accused.

No PW present.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.

(Manu Vedwan)

MM-01/West/THC/Delhi 29.09.2020

Cr. Case 1521/2018
STATE Vs. RAHUL
33 /2018 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 7519/2017
STATE Vs. INDER
369 /2017 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Ct. Cases 6854/2017
M/S CHAWLA SALES Vs. M/S HAWT FOODS
/0 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 07.07.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Sh. Sandeep Thukral, Id. Counsel for the complainant.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.


(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020

Cr. Case 6486/2017
STATE Vs. AKASH
511 /2017 (Punjabi Bagh)

29.09.2020

The present case was earlier adjourned en-block on 02.06.2020 for 29.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 12-01-2021.

(Manu Vedwan)

MM-01/West/THC/Delhi: 29.09.2020